

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH
COURT-VI

Item No. 612
IB-356/PB/2019

IN THE MATTER OF:

M/s. Tuf Mettallurgical Pvt. Ltd.

...PETITIONER

Vs.

M/s. Wadhwa Glass Processors Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 06.02.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :Adv Saswat Kumar Achaya and Mr.
Ashutosh Khemani, CS

ORDER

None appears on behalf of the Petitioner at the time of hearing of the matter. Rejoinder has not yet been filed by the Petitioner. One last opportunity is given to the Petitioner to file his rejoinder. Ld. Counsel on behalf of Respondent is present. List the matter on **01.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)